

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 425

**IA/2333/ND/2024, Company Appeal/31/ND/2023, Company
Appeal/32/ND/2023, IA/3618/ND/2023, IA/4707/ND/2021, Company
Appeal /13/ND/2022 IN IB/923/ND/2020**

IN THE MATTER OF:

| | | |
|-------------------------------------|-----|------------|
| Ankur Enterprises | ... | Applicant |
| Versus | | |
| Pantel Technologies Private Limited | ... | Respondent |

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Dhananjaya Sud, Adv. for Applicant in Company
Appeal/31/ND/2023

Mr. Aryan Sinha & Mr. Govind Bhardwaj for Appellant/Applicant in Company
Appeal

No. 13 of 2022 and IA 2333 of 2024

Mr. Nikhil Palli for Applicants in C.A./32/ND/2023

For the Respondent ED : Mr. Zoheb Hossain, Mr. Vivek Gurnani, Adv.
Mr. Vivek Gaurav, Adv.

Mr. Dhananjaya Sud, Adv. for R-13 in IA/4707/ND/2021

For the Liquidator : Mr. Parul, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Company Appeal /13/ND/2022 & IA/2333/ND/2024

On mentioning, the matter is taken up for hearing.

Learned Counsel for the appellant in Company Appeal/13/ND/2022 is present through video-conferencing and has submitted that they have filed written submissions. The same is available on e-portal of the Tribunal. Written submissions on behalf of the Liquidator is not on Board. The Liquidator is directed to take steps for uploading the written submission on e-portal of the Tribunal and file a set of hard copy during the course of the day.

Order stands reserved in Company Appeal /13/ND/2022 & IA/2333/ND/2024.

List main matter on 01.08.2024 along with remaining IAs.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**